

Ghana, 28. Greece, 29. Grenada, 30. Guinea, 31. Guinea-Bissau, 32. Guyana, 33. Hungary, 34. Iceland, 35. Ivory Coast, 36. Jamaica, 37. Kenya, 38. Lao People's Democratic Republic, 39. Lesotho, 40. Liberia, 41. Madagascar, 42. Malawi, 43. Mali, 44. Mauritius, 45. Mexico, 46. Mongolia, 47. Mozambique, 48. Norway, 49. Panama, 50. Poland, 51. Portugal, 52. Romania, 53. Rwanda, 54. Sao Tome and Principe, 55. Senegal, 56. Sierra Leone, 57. Somalia, 58. Swaziland, 59. Sweden, 60. Togo, 61. Trinidad and Tobago, 62. Uganda, 63. Ukrainian Soviet Socialist Republic, 64. Union of Soviet Socialist Republic, 65. United Republic of Cameroon, 66. United Republic of Tanzania, 67. Upper Volta, 68. Zambia,

VOTED AGAINST

1. Bangladesh, 2. Chile, 3. India, 4. Indonesia, 5. Iran, 6. Japan, 7. Jordan, 8. Malaysia, 9. Mauritania, 10. Morocco, 11. Nicaragua, 12. Oman, 13. Philippines, 14. Saudi Arabia, 15. Surinam, 16. Thailand, 17. Tunisia, 18. Turkey, 19. United States of America, 20. Uruguay.

Export of Steel by Shri Sanjay Gandhi

706. SHRI JYOTIRMOY BOSU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Shri Sanjay Gandhi or a concern with which he is connected has exported substantial quantities of steel to different countries; and

(b) if so, the facts thereabout and the quantity and value thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a) and (b). The canalising agency for export of iron and steel, namely SAIL International Limited, has not exported any steel through Shri

Sanjay Gandhi. In the absence of specific information regarding the identity of the concern with which Shri Sanjay Gandhi is connected, it is not possible to say whether any export of steel has been effected through such a concern.

Prosecutions against Coca-Cola, Fanta products

708. SHRI JYOTIRMOY BOSU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how many prosecutions have so far been launched against Coca-Cola, grape-Fanta and other beverage producers;

(b) the outcome of such prosecutions;

(c) whether National Nutrition Laboratory at Hyderabad at the first instance had found and reported that Coca Cola was harmful for children of growing age;

(d) if so, whether Government propose to take suitable action in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). According to available information, the number of prosecutions so far launched against Coca-Cola, Grape-Ganta and other beverages in the country and the outcome thereof is as indicated below:

Number of prosecutions launched.	386
Number of cases convicted.	106
Number of cases acquitted/discharged.	64
Number of cases pending in courts.	210
Cases filed by the Court due to vendore being not traceable.	2

Cases filed by the Court due to death of the accused. 4

(c) No. The National Institute of Nutrition, Hyderabad, have not conducted any specific studies on children *vis-a-vis* Coca Cola.

(d) and (e). Do not arise.

Suspension of City Telephone Advisory Committees

709. SHRI R. K. MHALGI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many City Telephone Advisory Committees in the country have been recently suspended, State-wise;

(b) the time by which these Committees will be reconstituted; and

(c) the criteria for the appointment of a member on the Committee?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Ninetyseven telephone Advisory Committees had been set up. The position Statewise is indicated below:—

State	No. of TACs.
Andhra Pradesh	4
Assam	2
Bihar	5
Gujarat	7
Jammu & Kashmir	2
Kerala	9
Karnataka	5
Madhya Pradesh	5
Maharashtra	10
Orissa	3
Rajasthan	5
Tamil Nadu	9
Uttar Pradesh	13
West Bengal	4

Tripura	1
Punjab	4
Meghalaya	1
Haryana	3
Himachal Pradesh	1
Delhi	1
Chandigarh	1
Goa	1
Pondicherry	1

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The 2-year term of 64 of the Telephone Advisory Committees had elapsed. The other 33 have since been suspended.

(b) Telephone Advisory Committees will now be constituted in State capitals with exchange capacity over 1500 lines and in larger telephone systems with 10,000 or more telephones (Telephone Districts). These Telephone Advisory Committees are expected to be constituted in the next three to six months time.

(c) The person to serve as Member on a Telephone Advisory Committee should belong to and normally reside at the place at which the Committee functions. Nominations on Telephone Advisory Committees represent State Administration, State Legislature and Corporation/Civic body. Nominations of Members of Parliament are obtained from the Department of Parliamentary Affairs. Regarding other interests, Heads of Telecom. Circles/Telephone Districts concerned call for recommendation from various associations/organisations etc., representing the specified interests. For making the appointment, Government considers these names and other names received directly.